

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 110/MP/2019
along with IA Nos. 37/2019, 53/2019 & 29/2020**

- Subject : Petition under section 79 (1) (f) of the Electricity Act, 2003 for recovery of dues from the Respondent (Punjab State Power Corporation Limited).
- Petitioners : PTC India Limited and Teesta Urja Limited
- Respondents : Haryana Power Purchase Committee & 3 ors
- Date of Hearing : **2.12.2021**
- Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Parties Present : Shri Ravi Kishore, Advocate, PTCIL
Ms. Purna Singh, PTCIL
Shri Ankur Gupta, Advocate, TUL
Shri Jaideep Lakhtakia, TUL
Shri Shubham Arya, Advocate, HPPC
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner No.1, PTC India Ltd. made detailed oral submissions with regard to the payment of transmission charges and relinquishment charges by the Respondent beneficiaries in terms of the Power Supply Agreement (PSA) dated 21.9.2006. He also submitted that in terms of the findings of the Commission in order dated 8.3.2019 in Petition No.92/MP/2015 (PGCIL vs KSEB & 27 ors), the relinquishment charges, which are part of transmission charges, are payable by the Respondent beneficiaries to PGCIL/ CTU.

3. Matter is part-heard. The Respondent No.1, HPPC and other respondents, shall commence their arguments during the next date of hearing.

5. The Petition along with IAs shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

